

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 02nd day of AUGUST 2004.

Contempt Application no. 189 of 2002

in

Original Application no. 266 of 2001

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. D.R. Tiwari, Member-A

Shesh Nath, s/o Late Ram Surat,
R/o Vill and Post Jogia Bujurg,
Distt. Deoria

... Applicant

By Adv : Sri I.R. Singh
Sri I Ahmad

V E R S U S

Sri Sanjeev Rana, Major, Administrative Officer,
Officiating Commandant, 14 Field Ammunition
Depot, C/o 99 APO.

... Respondent

By Adv : Sri R.C. Joshi.

O R D E R

Hon'ble Mr. Justice S.R. Singh, VC.

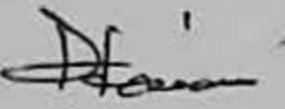
None appears for the applicant to press this
Contempt Application.

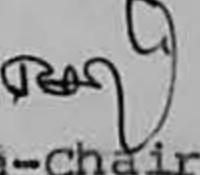
2. By order dated 14.12.2001, the Tribunal while
disposing of the OA no. 266 of 2001, Shesh Nath Vs.
Union of India had directed the respondents to
consider the applicant for compassionate appointment
and to communicate the decision within a period of
three months. The allegation against the respondent
is that he has failed to take decision in the matter.

DRG

2.

3. since none appeared to press this contempt application, we dispose of this contempt application with direction to the respondent, that in case the decision in response to the order dated 14.12.2001, passed by this Tribunal, ^{been} ~~has not already~~ taken, shall be taken within a period of one month from the date of receipt of copy of this order.


Member A


Vice-Chairman

/pc/